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THE HIGH COURT OF MADHYA PRADESH, INDORE BENCH

M.Cr.C.No. 40061 / 2020

(Sachin vs. State of M.P.)

Indore, Dated: 23/10/2020

Heard through video conferencing.

Shri Jai Narayan Tiwari, learned counsel for the applicant.

Shri Shantanu Sharma, learned Panel Lawyer for the respondent/State.

After arguing the matter for sometime, learned counsel for the applicant seeks permission of this Court to withdraw the present bail application.

Prayer is allowed.

Accordingly, the present M.Cr.C. is **dismissed** as withdrawn.

Certified copy, as per rules.

(Ms. Vandana Kasrekar)
JUDGE

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